

recent inspections indicate that except for the private medical colleges with insufficient financial resources all other colleges are conforming to the present standards.

M/s. Skoda and Co.

*674. **Shri Surendranath Dwivedy:**
Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 98 on the 10th September, 1964 and state:

(a) whether investigation into the violation of foreign exchange regulations by M/s. Skoda and Co. has been completed; and

(b) if so, the steps, if any, taken in the matter?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
(a) and (b). No, Sir. Investigations by the Customs authorities and the Enforcement Directorate are still in progress. The Customs authorities have so far issued 41 show cause notices to M/s. Skoda (India) Private Limited, and others concerned in the various transactions. Three cases have been adjudicated and others are pending.

Posting of Doctors in N.E.F.A.

*675. { **Shri J. N. Hazarika:**
Shri P. L. Barupal:
Shrimati Ganga Devi:
Shrimati Jyotsna Chanda:
Shri J. B. S. Bist:
Shri Virbhadra Singh:
Shri Gajraj Singh Rao:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that due to lack of promotional opportunities and other facilities, Doctors are not willing to go to N.E.F.A. to take up employment; and

(b) if so, whether Government are considering any special measures to make these posts more attractive and lucrative?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). All posts of doctors serving in N.E.F.A. have been included in the Central Health Service, and therefore, the prospects of promotion for doctors serving in N.E.F.A. are now the same as for all other members of the Service. Doctors posted in N.E.F.A. will get the same facilities as are admissible to other Central Government servants posted there.

Interest on Loans to States

*676. { **Shri Thrumala Rao:**
Shri M. S. Murti:
Shri D. B. Raju:
Shri Ankinedu:
Shri C. Dass:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Central Government are collecting interest from the States on loans advanced to them for the execution of large irrigation projects while a project is still in the construction stage and before water is supplied to the canals;

(b) if so, the names of such projects and the reasons therefor; and

(c) the amount collected and the methods of collection?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). At present, Nagarjunasagar is the only large irrigation project where water has not been let down the canals, but for which the State Government has to pay interest on loans specifically advanced by the Centre for capital works. The interest is payable as per terms and conditions of the loans sanctioned by the Centre. In the case of Nagarjunasagar Project, capitalisation of interest was allowed for seven years from commencement of construction against the original sanctioned period of five years.

(c) The amount realised as interest in respect of Central loans for Nagarjunasagar Project is about Rs. 6.65 crores. Interest due on loans is